

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 807/MP/2025

Subject : Petition under with Section 79 (1) (a), (f) and (k) of the Electricity Act, 2003 read with Regulation 102 of CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relaxation of the Normative Plant Availability Factor for THDC Koteshwar Hydro Electric Project provided in terms of Regulation 71(A)(4) of the CERC Tariff Regulations, 2024

Petitioner : THDCIL

Respondent : PSPCL and 20 others

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Tabrez Malawat, Advocate, THDCIL
Shri Syed Hamza, Advocate, THDCIL
Shri Sourajit Sarkar, Advocate, THDCIL
Ms. Rupali Jain, Advocate, THDCIL
Shri Tanmay Joshi, Advocate, BRPL
Shri Kumar Shashwat Singh Sawno, Advocate, BRPL
Shri Kartikay Trivedi, Advocate, BRPL
Shri Anand K. Ganesan, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Devyani Prasad, PSPCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner requested time to file a rejoinder to the reply filed by the Respondent, BRPL. The learned counsel for the Respondent, PSPCL, also sought time to file its reply.
3. The Commission, after hearing the parties, allowed the Respondents to file a reply, on or before **2.3.2026**, after serving a copy to the Petitioner, who may, thereafter, file its rejoinder, if any, on or before **23.3.2026**.
4. The Petition shall be listed for hearing on **7.4.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

